

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. S.O./05/2016

Dated : 18.03.2016

It has been observed that the need of filing of formal application under Rule 161 of the Rajasthan High Court Rules is not insisted upon, largely owing to the increasing difficulty of matters being inordinately delayed for reason of the heavy dockets of the courts and there has been a mal-practice of allowing formatted application for preponement early listing of pending cases on requests made-sometimes by general orders orally made to Court Masters, conveyed down to their Judicial Assistants by the Court Masters and also to Private Secretaries, which is prevalent in various Courts. This practice prevailing almost in all courts with some exceptions, needs to be rectified.

Henceforth, all the concerned are directed not to pre-pone pending cases except on a formal application under Rule 161 of the High Court Rules being processed.

BY ORDER

REGISTRAR GENERAL

No. I/A(iii)(a)(10)_2003-04/Part/ 589

Dated : 18.03.2016

Copy forwarded to the following for information and necessary action :

1. The Registrar (Admn./ Exam./ Vigilance/ Rules/ Class.)/OSD(F&D), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
2. Dy. Registrar (Judicial), Rajasthan High Court, Jodhpur /Jaipur Bench, Jaipur.
3. All Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
4. Sr. Librarian, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
5. All the P.S./Sr.P.A./P.A./Jr.P.A., Raj. High Court, Jodhpur / Bench, Jaipur.
6. All the Court Masters, Rajasthan High Court, Jodhpur /Jaipur Bench, Jaipur.
7. All AOJ's posted in Judicial Sections, Rajasthan High Court, Jodhpur /Jaipur Bench, Jaipur.
8. Staff of Judicial Sections through the concerned AOJ's, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.


REGISTRAR GENERAL

Copy also forwarded to:

1. Registrar cum Principal Secretary to Hon'ble the Chief Justice.
2. PS to Hon'ble Mr. Justice Alok Sharma, Rajasthan High Court, Bench, Jaipur.


REGISTRAR GENERAL